

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, WEST ZONAL BENCH AT MUMBAI
COURT NO. IV**

APPEAL NO. C/83/11

(Arising out of Order-in-Appeal No. 337 (GR.VII-H)/2010(JNCH)/EXP-23 dated 16.11.2010 passed by the Commissioner of Customs (Appeals), Mumbai-II.)

Manjit Singh Khalsa

Appellant

Vs.

**Commissioner of Customs (Export),
JNCH, Nhava Sheva**

Respondent

Appearance:

None

for Appellant

Shri Bhushan Kamble, Assistant Commissioner (AR)

for Respondent

CORAM:

HON'BLE SHRI AJAY SHARMA, MEMBER (JUDICIAL)

HON'BLE SHRI SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

Date of Hearing: 24.10.2018

Date of Decision: 24.10.2018

ORDER NO. A/87761/2018

Per: Ajay Sharma

None appeared for the Appellant.

2. The matter has been listed several times earlier, but none appeared for the Appellant in any of those hearings. Today also nobody appeared on behalf of the Appellant. It appears that the Appellant is not interested in pursuing this appeal. In view of the above, the appeal is dismissed for non-prosecution.

(Dictated & pronounced in open Court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Ajay Sharma)
Member (Judicial)**

Prasad